

Central Administrative Tribunal, Principal Bench

O.A. No.2719 of 2002

(2)

New Delhi this the 21st day of October, 2002

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

Shri Chittal S/o Shri Baloo
Age: 54 years,
Resident of C-24, Railway Colony,
Lajpat Nagar, New Delhi-110024.

- Applicant

(By Advocate : Shri R.R. Ahlawat)

Versus

1. Union of India through ~
The General Manager,
Northern Railway,
Baroda House, New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi-110001.

- Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

Applicant had earlier filed an application being OA No.436 of 1995 complaining that certain persons junior to him have been shown senior to him. This Tribunal had disposed of the same with a direction to the respondents to consider the representation of the applicant. Subsequently, it appears an order has been passed giving the seniority to the applicant. The said private respondent against whom the applicant was claiming seniority had been promoted as Fitter Grade-II from 15.7.1990 and Fitter Grade-I from the year 1993, whereas the applicant had not been given the said reliefs.

2. Applicant filed OA 1982 of 2000, which was disposed of on 4.7.2001. Applicant was claiming

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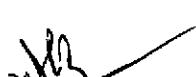
(3)

promotion to the post of Fitter Grade-II and to the post of Fitter Grade-I from the same date when the earlier mentioned private respondent was promoted. Subsequently, it is not in dispute that the promotion has since been given to the applicant. However, the grievance of the applicant is that the consequential benefits have not been given to him, including arrears of pay and scale.

3. In this regard, admittedly, the applicant had submitted a representation dated 21.8.2002, a copy of which is Annexure A-8, claiming promotion and payment of arrears and allowances.

4. In face of the above said facts, it is directed that a decision on the said representation should be taken preferably within six months from the date of receipt of a certified copy of this order by passing a speaking order in this regard.

5. Subject to aforesaid, OA is disposed of.


(M.P. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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